



The Orissa Gazette

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Separate paging is given to this Part, in order that it may be filed as a separate compilation

CONTENTS

	PAGE.		PAGE.
PART I. —Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.	243-246	PART VI. —Bills introduced into the Council of the Governor-General of India and Bills published before introduction in that Council.	295-241
PART II. —Educational Notices, Results of Examinations, etc.	285-302	PART VII. —Advertisements and Notices, etc.	549-552
PART III. —Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.	335-337	PART VIII. —Sale Notices of the Forest Department. <i>(Nothing for publication.)</i>	
PART IV. —Regulations, Orders, Notifications, and Rules of the Government of India, of the Government of Bihar and of the High Court. Papers extracted from the <i>Gazette of India</i> and Provincial Gazettes. Orders of Commandants of Volunteers Corps.	355-356	PART IX. —Circulars and General Letters by the Comptroller, Orissa. <i>(Nothing for publication.)</i>	
PART V. —Acts of the Indian Legislature assented to by the Governor-General. <i>(Nothing for publication.)</i>		PART X. —Acts of the Legislative Assembly of Orissa. <i>(Nothing for publication.)</i>	
		PART XI. —Bills introduced into the Legislative Assembly of Orissa. Reports of Select Committees presented or to be presented to that Assembly and Bills published before introduction in that Assembly.	265-299
		SUPPLEMENT	605-618

PART I.

Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.

REVISED

PROGRAMME OF THE VISIT OF HIS EXCELLENCY SIR JOHN HUBBACK, K.C.S.I., I.C.S., GOVERNOR OF ORISSA TO CUTTACK.

DAY AND DATE.	STANDARD TIME.	STATION.	REMARKS.
NOVEMBER 1937— Friday, 26th	...	8-20 A.M. Leave Government House	... By car.
	8-25 A.M. Arrive Puri Station.		
		ENTRAIN.	
	8-30 A.M. Leave Puri		... By special train.
	10-30 A.M. Arrive Cuttack.		
		DETRAIN and drive to Circuit House.	

DAY AND DATE.	STANDARD TIME.	STATION.	REMARKS.
NOVEMBER 1937—			
Saturday, 27th	...	HALT.	
to			
DECEMBER 1937—			
Monday 6th	...		
Tuesday 7th	...	7-05 P.M. Leave Circuit House	... By car.
		7-15 P.M. Arrive Cuttack Station.	
		ENTRAIN.	
		7-20 P.M. Leave Cuttack	... By special train.
		9-30 P.M. Arrive Puri.	
		DETRAIN and drive to Govern- ment House.	

Note—All arrivals and departures will be private.

PARTY.

HIS EXCELLENCY.

LADY HUBBACK.

J. S. Wilcock, Esq., I.C.S., Secretary to Governor.

W. L. O'B. Stallard, Esq., I.P., Aide-de-Camp.

Lt. Md. Raza Khan, Bahadur, Indian A. D. C.

All letters and telegrams for His Excellency and party should be addressed "Orissa Governor's Camp", without the addition of the name of any post town.

J. S. WILCOCK,

*Secretary to His Excellency
the Governor of Orissa.*

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 27th November 1937.

No. 12849—6E-1/37-Poll.—Under the provisions of section 133 of the Code of Civil Procedure, 1908 (Act V of 1908), the Governor of Orissa has been pleased to exempt Maharaja Sir Pratap Chandra Bhanj Deo, K.C.I.E., Maharajah of Mayurbhanj, from personal attendance in Civil Courts in Orissa.

P. T. MANSFIELD,

Chief Secretary to Government.

The 27th November 1937.

No. 12865-P.—In exercise of the powers conferred by sub-sections (1) and (2) of section 14 of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor of Orissa is pleased—

- (a) to confer upon Babu Nisamoni Mohapatra who has been appointed

to be President of the Panchayat of Union no. VII in police-station Patamundai of the Kendrapara sub-division of the district of Cuttack in place of Babu Padmalochan Mohapatra (who was appointed for a period of 3 years under notification no. 533-P., dated the 28th January 1936), the powers of a Magistrate under sections 64, 127 and 128 of the said Code within the limits of the said union; and

- (b) to declare that he may exercise the said powers during the unexpired portion of the period of 3 years ending on 28th January 1939 for which Babu Padmalochan Mohapatra was empowered to hold the office of President of the said Panchayat.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

SUBORDINATE CIVIL SERVICE. HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATION.

The 29th November 1937.

No. 7594-R.—Babu Ratnakar Rao, Sub-Deputy Magistrate and Sub-Deputy Collector, on probation, in the district of Cuttack, is granted leave on average pay for twenty-two days on medical certificate under rules 288, 289, 291 and 292 of the Bihar and Orissa Service Code, with effect from the 16th September 1937.

J. R. DAIN,

Revenue Commissioner, Orissa.

OFFICE OF THE DIRECTOR OF PUBLIC INSTRUCTION.

NOTIFICATION.

The 25th November 1937.

An exchange of appointment is sanctioned between the following officers:—

1. Babu Radha Krishna Mahanty, assistant master (English teacher), Puri Sanskrit College.
2. Babu Balabhadra Misra, assistant headmaster, Sambalpur zila school.

H. DIPPIE,

Director of Public Instruction.

PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE AT PATNA.

NOTIFICATIONS.

The 27th November 1937.

No. 32-A.—Babu Nagendra Nath Das, Munsif of Puri in the judgeship of Ganjam-Puri, under orders of transfer to Aska in the same judgeship, is vested with powers under section 19, sub-section 2 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887), to try under the ordinary procedure original suits up to Rs. 3,000 in value arising within the local limits of the Aska Munsifi.

He is also vested with the powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a court up to the value of Rs. 250 within the local limits of the Aska Munsifi.

The 27th November 1937.

No. 33-A.—Babu Nirmal Chandra Ganguli, Munsif of Puri in the judgeship of Ganjam-Puri, is vested with powers under section 19, sub-section (2) of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887), to try under the ordinary procedure original suits up to Rs. 2,000 in value arising within the local limits of the Puri Munsifi.

He is also vested with the powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a court up to the value of Rs. 250 within the local limits of the Puri Munsifi.

By order of the High Court,

S. K. DAS,

Registrar.

OFFICE OF THE REVENUE COMMISSIONER.

(INSPECTOR-GENERAL OF REGISTRATION).

NOTIFICATIONS.

The 29th November 1937.

No. 2691-Regn.—Babu Upendranath Mohanty, Relieving Sub-Registrar of Cuttack, is granted leave on average pay on medical certificate for fifteen days, with effect from the 7th September 1937, under rules 284, 289 and 291 of the Bihar and Orissa Service Code.

The 30th November 1937.

No. 2700-XL-3/37-Regn.—Babu Narasinga Panda, Sub-Registrar of Digapohandi in the district of Ganjam, is granted leave on average pay on medical certificate for one month, with effect from the 6th November 1937 under the Fundamental Rules.

J. R. DAIN,

Inspector-General of Registration.

TREASURY NOTICE.

NOTIFICATION.

The 25th November 1937.

Mr. P. K. Das, Deputy Collector, has been placed in charge of the Sambalpur Treasury, with effect from the afternoon of the 1st December 1937, and is authorised to draw bills on other Treasuries.

R. C. DAS,

Deputy Commissioner, Sambalpur.

ELECTION OF MUNICIPAL COMMISSIONERS.

NOTIFICATION.

The 1st December 1937.

No. 9743—VIII-5/37-Munpl.—It is hereby notified in accordance with the provisions of section 14(2) of the Bihar and Orissa Municipal Act, 1922 (Bihar and Orissa Act VII of 1922), that the following persons have been duly elected to be Commissioners of the Kendrapara Municipality in the district of Cuttack:—

WARD No. I.

Babu Sridhar Sahu.

WARD No. II.

Babu Ratneswar Chatterjee.

WARD No. III.

Babu Narsingh Charan Pati.

WARD No. IV.

Maulavi Sayed Gafran Ali, B.L.

WARD No. V.

Babu Jahari Mal.

WARD No. VI.

Babu Dinabandhu Das.

WARD No. VII.

Babu Jadumani Mangaraj.

WARD No. VIII.

Babu Balabhadra Prasad Das, B.L.

J. R. DAIN,

Revenue Commissioner.